

**GOVERNMENT OF INDIA
COMMUNICATIONS AND INFORMATION TECHNOLOGY
LOK SABHA**

UNSTARRED QUESTION NO:3457
ANSWERED ON:04.08.2014
MONITORING OF COMMUNICATIONS
Chautala Shri Dushyant

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether the Government has any proposal for monitoring of all forms of communications on the Phone and the Internet in the country;
- (b) if so, the details thereof;
- (c) whether resentments have been made from certain quarters in the country;
- (d) if so, the details thereof; and
- (e) the corrective steps taken/being taken by the Government in this regard?

Answer

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY & LAW AND JUSTICE (SHRI RAVI SHANKAR PRASAD)

(a) & (b) The interception and monitoring of all forms of communication messages on phone and internet is governed by the provisions of Section 5 (2) of Indian Telegraph Act, 1885 read with Rule 419(A) of Indian Telegraph (Amendment) Rules, 2007. The Government has decided to set up the Centralized Monitoring System (CMS) to automate the process of Lawful Interception & Monitoring of telecommunications. The envisaged salient features of Centralize Monitoring System (CMS) are as follows:

(i) Electronic Provisioning of target number by a Government agency without any manual intervention from Telecom Service Providers (TSPs) on a secured network, thus enhancing the secrecy level and quick provisioning of target.

(ii) Central and Regional Centres which will help Central and State level Law Enforcement Agencies in Interception and Monitoring.

(c) to (e) The Centralized Monitoring System project has been planned to operate within the legal framework of the Country.